

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 21
(IB)-599(PB)/2022

IN THE MATTER OF:

State Bank of India
Vs.
Schiffliies India Ltd.

.... Petitioner/Applicant

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent : Adv. Diwaker Goel in IA-3730/2023
For the RP : Adv. Vishal with Mr. Sanjeev Chaudhary, RP in IA-3730/2023

ORDER

IA-3730/2023

Mr. Vishal, Ld. Counsel for the RP/Applicant appears physically and states that there is a proceeding pending before the Hon'ble Kerala High Court. He undertakes to file a detailed affidavit on the status of the case pending before the Hon'ble Kerala High Court and any other proceeding as well.

At request, list the matter **on 14.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)